



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 30th September, 2019

SRO; 553 Whereas, on 29.08.2018 Police Station Qaimoh received an information through reliable sources to the effect that within the jurisdiction of Police Station Qaimoh particularly in village Qaimoh, Howoora and Redwani some persons namely 1. Aamir Rafiq Kawak S/o Rafiq Ahmad Kawak R/o Kawaki Bazar Qaimoh 2. Reyaz Ahmad Sofi @ Riya S/o Mushtaq Ahmad R/o Jamal Road Khudwani 3, Ishfaq Ahmad Rah S/o Ab. Rashid Rah R/o Rahpora 4. Sajad Ahmad Chandu S/o Ab. Gani Chandu are working as OGW's of HM outfit for the terrorists namely 1. Muzaffar Ahmad Bhat R/o Sopat 2. Asif Ahmad Malik 3. Naveed Jatt 4. Ajaz Ahmad Makroo. Besides, the said OGW's have been providing logistic support and transportation to them, Further accused persons are aiding and abetting subversive activities in the valley. The accused in furtherance of criminal conspiracy with the active militants have been providing weapons to the said organization from unknown sources. This act on part of accused has caused a threat to security and sovereignty of State and Country; and

2. Whereas, a case FIR No. 73/2018 U/S 13(2) 18,19,38,39 ULA (P) Act was registered at Police Station Qaimoh and investigation taken up: and

3. Whereas, during the course of investigation statement of witnesses acquainted with the facts and circumstances of case were recorded under relevant provisions of law. Statement of witnesses recorded would inter alia reveal that accused 1. Aamir Rafiq Kawak S/o Rafiq Ahmad Kawak R/o Kawaki Bazar Qaimoh 2. Reyaz Ahmad Sofi @ Riya S/o Mushtaq Ahmad R/o Jamal Road Khudwani 3, Ishfaq Ahmad Rah S/o Ab. Rashid Rah R/o Rahpora 4. Sajad Ahmad Chandu S/o Ab. Gani Chandu are working as OGW's of HM outfit and are involved in aiding and abetting terrorist activities, besides have been providing logistic support and have provided arms and ammunition from unknown sources to accused active terrorists 1. Muzaffar Ahmad Bhat R/o Sopat 2. Asif Ahmad Malik 3. Naveed Jatt 4. Ajaz Ahmad Makroo for carrying out terrorist activities in valley. Accused in furtherance of criminal conspiracy with each other have committed subversive activities for strengthening of armed struggle against state and country. These acts on part of the accused are threat to the security and tranquility of State and Country. Investigation also revealed that these eight accused have also

been in close liaison with a killed militant Shakoor Ganie and arrested Salal Ahmad who have been involved in various subversive activities. Evidence collected prima facie established a case u/s 13(2),18,19,38,39 ULA(P) Act against accused 1. Amir Rafiq Kawak S/o Rafiq Ahmad Kawak R/o Kawaki Bazar Qaimoh 2. Ishfaq Ahmad Rah S/o Ab. Rashid Rah R/o Rahpora 3. Sajad Ahmad Chandu S/o Ab. Gani Chandu R/o Ghat Qaimoh 4. Reyaz Ahmad Sofi @ Riya S/o Mushtaq Ahmad R/o Jamal Road Khudwani and offences u/s 13,18,39 UAP act against accused 5. Muzaffar Ahmad Bhat S/O Mohammad Amin R/o Sopat 6. Ajaz Ahmad Makroo S/o Gh. Rasool R/o Ghat Qaimoh 7. Asif Ahmad Malik S/o Naseert Ahmad Malik R/o Khahgund Verinag and 8. Naveed Jatt (foreign Terrorist) and investigation of case has been concluded as proved against them. It is further submitted that accused 6-8 namely Asif Ahmad Malik ,Naveed Jatt,Ajaz Ahmad Makroo have been killed in different encounters with security forces as per copies of FIR placed on record. Besides accused Reyaz Ahmad Sofi @ Riya S/o Mushtaq Ahmad R/o Jamal Road Khudwani, and Muzaffar Ahmad Bhat S/o Mohammad Amin Bhat R/o Sopat are absconding against whom proceedings u/s 512 Cr.PC have been proposed; and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

8. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the following accused persons for the commission of offences punishable under sections indicated against each of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.73/2018 of P/S Qaimoh:-

S.No	Name of the accused	Offences u/s
A1	Amir Rafiq Kawak S/o Rafiq Ahmad Kawak R/o Kawaki Bazar Qaimoh	13(2),18,19,38 and 39 of UAPA
A2	Reyaz Ahmad Sofi @ Ria S/o Mushtaq Ahmad Sofi R/o Jamal Road Khudwani.	-do-

A3	Ishfaq Ahmad Rah S/o Abdul Rashid Rah R/o RahporaKhudwani.	-do-
A4	Sajad Ahmad Chadnu S/o Abdul GaniChadnu R/o Ghat.	-do-
A5	Muzaffar Ahmad Bhat S/o Mohammad Amin Bhat R/o Sopat	13,18 and 39 of UAPA

By order of Government of Jammu and Kashmir,

Sd/-

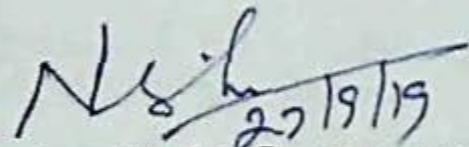
Principal Secretary to the Government
Home Department

No. Home/Pros/36/2019

Dated: 30.09.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-108/S/2018/10880-82- dated 12/02/2019 and. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


27/9/19

Under Secretary to the Government
Home Department